

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

PRAYER FOR INTERIM RELIEF

IN

**CIVIL APPEAL NOS. 8255, 8256, 8257, 8258, 8259-66, 8267-71, 8272, 9086,
9087-89 AND 10696 OF 2014**

AND

INTERLOCUTARY APPLICATION NOS. 16-20

(Application for Amendment of Civil Appeal in C.A. No. 8267-8271 of 2014)

JAIPRAKASH ASSOCIATE LTD. ETC.

...APPELLANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

OFFICE REPORT

The matters above mentioned with Office Report dated 23rd July, 2015 were listed before the Hon'ble Court on 27th July, 2015 when the Hon'ble Court was pleased to pass the following Order:-

"Reply to the application for amendment of appeal in C.A.Nos. 8267-8271 of 2014 be filed within three weeks from today.

Process fee in SLP(C)No. 10696/2014 be filled within 10 days from today.

Rejoinder affidavit, if any, may be filed within four weeks from today.

List the matters on 14th September, 2015 ."

It is submitted that no reply to the Application for amendment of appeal in CA Nos. 8267-8271 of 2014 has been filed so far.

It is further submitted that Notice of Lodgement of Petition of Appeal was issued on 8th September, 2015 to High Court for Service on Respondent Nos. 1 to 7 in CA No. 10696 of 2014 and Certificate of Service is awaited.

The prayer for interim relief in the matters alongwith applications above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 11TH DAY OF SEPTEMBER, 2015.

ASSISTANT REGISTRAR

Copy to:-

Ms. Sharmila Upadhyay, Advocate.
Ms. Rashmi Singh, Advocate.
Ms. Abha Jain, Advocate.
Mr. Rakesh U Upadhyay, Advocate.
Mr. R. P. Mehrotra, Advocate
Mr. Pradeep Mishra, Advocate
Mr. Abhishek Sharma, Advocate
Mr. Vinay Garg, Advocate

ASSISTANT REGISTRAR